

स्थानीय हाई स्कूलों और कॉलेजों में प्राथमिक शिक्षा (फस्ट एंड) प्रशिक्षण की व्यवस्था

5386. श्री निहाल सिंह: क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रोजगार हेतु प्रत्येक व्यक्ति के लिए प्राथमिक शिक्षा (फस्ट एंड) प्रमाणपत्र की आवश्यकता बढ़ती जा रही है और लोगों को यह प्रमाणपत्र प्राप्त करने की दृष्टि से प्रशिक्षण केंद्रों में जाने पर काफी धन व्यय करना होता है ; और

(ख) यदि हां, तो क्या सरकार स्थानीय हाई स्कूलों तथा कॉलेजों में प्राथमिक शिक्षा (फस्ट एंड) प्रशिक्षण की व्यवस्था करेगी, जिससे कि छात्रों को भी स्कूल छोड़ते समय प्राथमिक शिक्षा प्रमाणपत्र दिया जा सके तथा स्थानीय लोगों को भी इस निमित्त आवश्यक शुल्क जमा कराने के पश्चात् इन स्कूलों में दाखिला दिया जा सके?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री नीहार रंजन सास्कर) : (क) और (ख). सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायेगी ।

Cases of removal, Retirement, etc. pending in High Courts

5387. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) details of the cases of removal, forced retirement and penal transfer of Railway employees pending in different High Courts since January 1981 to September, 1981 with Zone wise break-up;

(b) total amount so far spent by the Railway administration in connection with those cases;

(c) reasons for not settling those cases departmentally;

(d) details of the cases considered by the competent authority on the appeals made by the employees in the cases mentioned above during the period in question; and

(e) what effective machineries are in force in the railways for settlement of individual grievances and industrial disputes to ensure industrial peace ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d) Information is being collected and will be placed on the Table of the Sabha.

(e) In so far as grievances of individual employees concerned the existing provisions in the Railway Servants(Discipline & Appeal) Rules, 1968 provide ample opportunities for an aggrieved employee to prefer an appeal to the appropriate authority specified in the rules.

In regard to collective grievances the Railways have got a well-established Permanent Negotiating Machinery functioning at different tiers of the Administration, where matter could be settled by discussion across the table. Also the Joint Consultative Machinery, with compulsory arbitration on specified subjects ensures a machinery for smooth settlement of industrial disputes.

Withholding of part of the Gratuity

5388. SHRI SANAT KUMAR MANDAL: Will the Minister of RAILWAYS be pleased to state:

(a) the orders, if any, issued by his Ministry or the Northern Railway Administration about the withholding of part of the Gratuity of a retiring Railway Servant Class III and which is the authority competent to do this in Division on the Northern Railway;